IN THE CENTRAL ADMINISTRATIVE TRIBUNAL NEW DELHI

O.A. No. 72/86 T.A. No.

198

		DATE OF	DECISION_	10.4.1987
•	Shri Fateh Singh		Petitioner	Applicant
	In person		Advocate fo	Applicant or the Petitioner(s)
	Versus	3		
	Executive Engineer, Flood C Drainage (Div. No. IV) and		Responder	ıt _s
	Shri A.S. Virdhi, Executive	Engineer	Advocate for	the Respondent(s)
	•			
CORAM:				
!				
The Hon't	ole Mr. V.S. Bhir, Administrative M	lember		
		•		
The Hon'b	le Mr. G.Sreedharan Nair, Judicia	l Member		••
1.	Whether Reporters of local papers ma	ay be allow ed	to see the Judg	gement ?
2.	To be referred to the Reporter or not	?	,	
3.	Whether their Lordships wish to see the (G.Sreedharan Nair)	he fair copy of	11	it?

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI.

0.A. No. 72/86

Dated 10.4.1987.

Shri Fateh-Singh

... Applicant

Vs.

Executive Engineer, Flood Control and Drainage, (Division No. IV) and another. ... Respondents.

COR AM:

Hon ble Mr. V.S. Bhir, Administrative Member

Hon'ble Mr. G. Sreedharan Nair, judicial Member.

Present: Applicant in person.

Shri A.S. Virdhi, Executive Engineer, for the respondents.

JUDGMENT .

This is an application filed under Section 19 of the Administrative Tribunals Act, 1985.

- 2. It was stated by the applicant that he voluntarily retired from service with effect from 31.3.1984 but the pensionary benefits like pension, gratuity, amount of CGEIS, G.P. Fund, amount of leave salary, C.D.S. instalments, arrears of A.D.A., arrears of H.R.A. and C.C.A. and amount of commutation of pension have not been paid to him so far. He also claimed interest on gratuity.
- 3. On behalf of the respondents, it was stated that the latest position of the claims made by the applicant indicates that all the arrears on account of G.P.F., CGEIS,

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encashment of earned leave, payment of final pension and commuted pension, arrears of A.D.A. and H.R.A. and C.C.A. have since been paid to the applicant. On an enquiry made by us, the applicant confirmed that he has received all the payments relating to these items. The only two items which are not yet paid, it transpires, are interest on gratuity amounting to Rs. 1.315/- and C.D.S. (old and new) claimed at Rs. 513/-. It was admitted on behalf of the respondents that interest on delayed payment of gratuity is payable at 7 %/10 % per annum according to the length of delay involved, as decided by the Government of India in their letter dated 28th July, 1984. Similarly, the amount on account of C.D.S. (old and new) is being re-assessed by the Department and will be of the order of Rs. 900/- (in place of Rs, 513/claimed by the applicant) and will be paid within the next few months.

applicant have since been settled except the interest on gratuity and C.D.S. (old and new). The respondents are directed to settle these two items within a period of three months from the date of receipt of this order. The application is disposed of as above.

(G.Sreedharan Nair)

Judicial Member

(V.S. Bhir) 100

Administrative Member.